

**Setting up an explosive unit in South Kanara**

1797. SHRI JANARDHANA POO-JARY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have accepted any proposal of Karnataka Explosive Ltd. for setting up an explosive unit in South Kanara alongwith chowghules of Goa; and

(b) if so, what is the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes Sir. A licence has been issued in favour of M/s. Karnataka Explosives Ltd. for setting up an explosive unit for a capacity of 20,000 tonnes per annum in South Kanara. This company has been promoted by M/s. Chowghules & Co. Pvt. Ltd., Goa.

(b) The foreign collaboration arrangements have been finalised. Imported machinery for a capacity of 10,000 tonnes has reached the site. Trial production is expected in the latter half of this year.

**Licences/Letters of intents given to States**

1798. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of licences/letters of intent, given to the different states

of India, (State-wise) during the years 1978-79 and 1979-80;

(b) how many applications for licences and letters of intent have been turned down during the above years, State-wise; and

(c) the reasons for refusal to grant such licences and letters of intent?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A statement giving the details is enclosed. (Annexure-I).

(b) A statement is enclosed. (Annexure-II).

(c) Rejection of industrial licence applications are broadly for one or more of the following reasons:

(i) Adequate capacity in the proposed line of manufacture exists or has already been approved/licenced;

(ii) The schemes were not in accordance with current industrial policy (including policies relating to MRTP/FERA units, or reservation for small units).

(iii) The location of the units was not in accordance with the locational policy;

(iv) The schemes were not (a) properly worked out (b) technically sound;

(v) Insufficient capacity utilisation by applicants.

**Statement-I**

*Statement showing State-wise distribution of Industrial Licences (ILs) & Letters of Intent (LIs) issued during the year 1978-79 and 1979-80 (Upto February 1980)*

S. No.	Name of the State	1978-79		1979-80 (Upto Feb. 1980)	
		IL	LI	IL	LI
1.	Andhra Pradesh	12	31	18	44
2.	Andaman & Nicobar	1	1	..	..
3.	Arunachal Pradesh	..	..	..	..
4.	Assam	..	4	4	..

S. No.	Name of the State	1978-79		1979-80 (Upto Feb. 1980)	
		IL	LI	IL	LI
5.	Bihar	11	8	2	5
6.	Chandigarh	1	..	..	..
7.	Dadra & Nagar Haveli	..	..	..	..
8.	Delhi	6	4	7	2
9.	Goa, Daman & Diu	1	3	..	2
10.	Gujarat	46	84	51	104
11.	Haryana	14	24	12	25
12.	Himachal Pradesh	3	12	1	3
13.	Jammu & Hashmir	3	5	1	..
14.	Karnataka	27	24	23	35
15.	Kerala	5	14	10	10
16.	L.M. & A. Islands	..	..	..	..
17.	Madhya Pradesh	8	29	10	27
18.	Maharashtra	99	95	106	93
19.	Manipur	..	..	..	..
20.	Meghalaya	..	..	..	1
21.	Mizoram	..	..	..	..
22.	Nagaland	..	..	..	..
23.	Orissa	4	10	6	4
24.	Pondicherry	..	1	..	1
25.	Punjab	11	18	11	23
26.	Rajasthan	14	28	8	32
27.	Tamil Nadu	27	31	23	28
28.	Tripura	..	..	..	..
29.	Uttar Pradesh	26	37	32	29
30.	West Bengal	26	27	25	27
31.	State not indicated	3	2	1	2
TOTAL		348	492	351	497

### Statement-II

*Statement showing State-wise distribution of Number of Industrial Licence Application for Grant of Industrial Licences under the Industries (Development and Regulation) Act, 1951 rejected during the year 1978-79 & 1979-80 (upto Feb 1980)*

S. No.	Name of the State	1978-79	1979-80 (Upto Feb 1980)
		3	4
1.	Andhra Pradesh	25	24
2.	Andaman & Nicobar	..	..
3.	Arunachal Pradesh	..	..
4.	Assam	4	2
5.	Bihar	7	6
6.	Chandigarh	2	1
7.	Dadra & Nagar Haveli	1	1

1	2	3	4
8.	Delhi . . . . .	10	2
9.	Goa, Daman & Diu . . . . .	4	5
10.	Gujarat . . . . .	41	52
11.	Haryana . . . . .	14	18
12.	Himachal Pradesh . . . . .	6	9
13.	Jammu & Kashmir . . . . .	5	3
14.	Karnataka . . . . .	19	26
15.	Kerala . . . . .	4	7
16.	L.M. & A. Islands . . . . .	..	..
17.	Madhya Pradesh . . . . .	23	20
18.	Maharashtra . . . . .	97	83
19.	Manipur . . . . .	..	..
20.	Madhyapradesh . . . . .	..	1
21.	Mizoram . . . . .	..	..
22.	Nagaland . . . . .	..	..
23.	Orissa . . . . .	12	7
24.	Pondicherry . . . . .	1	..
25.	Punjab . . . . .	15	14
26.	Rajasthan . . . . .	14	26
27.	Tamil Nadu . . . . .	16	23
28.	Tripura . . . . .	..	..
29.	Uttar Pradesh . . . . .	29	30
30.	West Bengal . . . . .	39	37
31.	State not Indicated . . . . .	..	..
TOTAL . . . . .		388	397

### Import of foreign know-how

1799. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to lay a statement showing:

(a) the number of cases in which Government have granted permission for import of foreign know-how during the last three years;

(b) the category-wise details of the industries for which such imports were permitted, and the foreign exchange and other payments made and those falling due on this account during these years; and

(c) the criteria Government had adopted while granting such permis-

sion and the steps Government propose to take to prevent repetitive import of technology?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) During the three years 1977-1979, 841 foreign collaborations were approved.

(b) Quarterly Lists of approved foreign collaboration proposals Indian applicant wise (with the name of the foreign collaborator) the item of manufacture, and foreign equity participation (if any) are issued. Copies of these lists are available in the Parliament Library. No centralised